

High Court for the State of Telangana

ROC No.394/SO/2020

Date : 08/09/2021

Notification

Sub: High Court for the State of Telangana – Hearing of cases by all the Benches in the High Court – Instructions - Issued.

Ref: High Court's SOP in ROC No.394/SO/2020, dt.18.2.2021.

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The High Court has decided that the Hon'ble Judges have discretion to decide whether their Lordships would be working in Virtual mode or Physical mode, and that their Lordships' would indicate at the beginning of the week on which date their Lordships' would be sitting either in Virtual mode or Physical Mode.

The Registrar (Judicial-I) shall take instructions from the Hon'ble Judges as to their Lordships' sitting for notifying the same. The following instructions are issued to all the stake holders:

1. During the course of physical hearing, learned Advocates/ Parties-in-person should adhere to the COVID-19 protocols, they shall wear face mask/cover, using of sanitizers and keep physical distancing etc.
2. Only those learned Advocates/Parties-in-person shall be allowed to enter into the High Court premises whose cases are listed and for that, they shall show the listing of the case(s) either on mobile or by other mode.
3. The Learned Advocates/Parties-in-person who are vaccinated only will be permitted to enter into the premises of the High Court and for that, they shall keep the vaccination certificate with them to be shown at the time of entry into the premises without any protest, otherwise, the High Court may withdraw arrangement for physical hearing of the cases. Relaxation shall be given only to those persons whose vaccination cannot be done for medical reasons as per the advisory of the Central/State Government.
4. During the physical hearing of cases also, the learned Advocates/ Parties-in-person are permitted to opt for virtual hearing with advance information to the Registry.
5. All other instructions notified in the "Standard Operating Procedure for physical/virtual hearing of cases before the Hon'ble High Court" in ROC No.394/SO/2020 dated 18.02.2021 except schedule annexed thereto shall continue to be in force till further orders.


REGISTRAR GENERAL

To:

1. The Prl. Secretary to the Hon'ble the Acting Chief Justice, High Court for the State of Telangana at Hyderabad {for information}.
2. All the P.Ss to the Hon'ble Judges, High Court for the State of Telangana at Hyderabad { for placing before the Hon'ble Judges }.
3. The Registrar (Judicial-I), High Court for the State of Telangana at Hyderabad {for taking necessary instructions from the Hon'ble Judges}.

4. The P.Ss to the Registrars, High Court for the State of Telangana at Hyderabad { for placing before the Registrars }.
5. The Secretary, Bar Council of Telangana. {for information}.
6. The President, Telangana High Court Advocates Association, Hyderabad {for information}.
7. All the Service Associations, High Court for the State of Telangana at Hyderabad {with instructions to intimate all the Staff members}.
8. All the Officers of the High Court for the State of Telangana at Hyderabad.
9. All the Section Officers/ Section Heads, High Court for the State of Telangana at Hyderabad {for circulating among the Staff members working under their control}.
10. The Overseer, High Court for the State of Telangana at Hyderabad {for circulating among the staff members working under his control}.

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